

**MADHYA PRADESH STATE JUDICIAL ACADEMY  
HIGH COURT OF M. P., JABALPUR**

INTERACTIVE SESSION ON –  
KEY ISSUES RELATING TO CASES OF DISHONOUR OF CHEQUE UNDER THE  
NEGOTIABLE INSTRUMENTS ACT, 1881  
(Through online and other modes of telecommunication)

**DATE: 27<sup>th</sup> February, 2021 (MPSJA)**

**PROGRAMME**

SESSIONS	TIME	TOPICS
I	10.30 a.m. to 10.40 a.m.	Inaugural session & overview of the Programme By: <b>Director, MPSJA</b>
II	10.40 a.m. to 12.00 noon	Discussion on – <ul style="list-style-type: none"><li>• Pre-trial proceeding &amp; cognizance</li><li>• Issuance of process and ensuring its compliance</li><li>• Guidelines issued by Hon'ble the High Court of Madhya Pradesh &amp; Model Procedure</li></ul> By: <b>Shri Dharendra Singh, Faculty Member (Sr.), MPSJA &amp; Shri Jayant Sharma, Faculty Member (Jr.), MPSJA</b>
<b>TEA BREAK (12.00 noon to 12.30 p.m.)</b>		
III	12.30 p.m. to 2.00 p.m.	Discussion on – <ul style="list-style-type: none"><li>• Liability of Company and firm</li><li>• Speedy disposal of interim applications during trial (i.e. Sections 91 &amp; 319 Cr. P. C. and Section 45 Evidence Act)</li><li>• Compounding and Settlement under the Act</li></ul> By: <b>Shri Dharendra Singh, Faculty Member (Sr.), MPSJA &amp; Shri Jayant Sharma, Faculty Member (Jr.), MPSJA</b>
<b>LUNCH BREAK (2.00 pm to 2.45 p.m.)</b>		
IV	2.45 p.m. to 3.45 p.m.	Discussion on – <ul style="list-style-type: none"><li>• Introduction to the newly inserted Section 143-A of the Act</li><li>• Issues relating to sentencing &amp; determination of just compensation</li><li>• Procedure relating to recovery of fine and interim &amp; final compensation</li></ul> By: <b>Shri Tajinder Singh Ajmani, O.S.D., MPSJA</b>
V	3.45 p.m. onwards	Queries relating to the sessions By: <b>Officers of the Academy</b>

Note: The Time Table is subject to change as per exigencies.

**DIRECTOR**